

Administrator's oath in cases where letters of administration with copy of authenticated copy of the will are granted to Constituted Attorney.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19

Petition for Letters of Administration
(with a copy of an authenticated copy of the will annexed) to the property and credits of
(a) Deceased.

(a) Insert name In full, place of residence and occupation. If the deceased was a bachelor or spinster, that should be stated.

..... constituted attorney of
..... executor or executors named in the will of the above-named deceased.

..... Petitioner.

I, the constituted attorney of
..... the executor named in the will of the above named deceased, the petitioner abovenamed do swear in the name of God that I believe that
solemnly affirm

the writing referred to in the petition herein and marked Exhibit "A" is the authenticated copy of the probate and of the last will of the abovenamed deceased and that the original probate has been granted on the day of 19 under the seal of the to the said and that the writing referred to in the petition herein and marked Exhibit "E" is the power of attorney executed by the said the executor named in the said will, and that I am the attorney therein named and that I will faithfully administer the property and credits of the said deceased and in any way concerning his will for use and benefit of him the said executor named in the said will and limited until he shall obtain probate of the said will from this Hon'ble Court by paying such lawful claims as I know of so far as the said assets will extend and that I will exhibit a full and true inventory of the said property and credits in this Hon'ble Court within six months from the date of the grant to be made to me or within such further time as the said Court may from time to time appoint, and also render a true account of my administration to this Hon'ble Court within one year from the same date or within such further time as the said Court may from time to time appoint.

Sworn

Solemnly affirmed at

This day of 19 .

Before me,

Assistant, Master/Associate,
High Court, Bombay.

Advocate for